

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.3709
TO BE ANSWERED ON 11.08.2026**

MAJOR DEMANDS OF THE OBC COMMUNITY

3709. DR. KIRSAN NAMDEO:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received any representations from various Other Backward Classes (OBCs) organisations and public representatives from Maharashtra regarding demands for enhanced welfare measures, educational and employment opportunities, protection of reservation benefits and effective implementation of schemes for the OBC community;
- (b) if so, the details of such representations received during the last three years and the action taken thereon;
- (c) whether the Government proposes to take any steps, in consultation with the Government of Maharashtra, to address the major demands of the OBC community, including strengthening socio-economic development programmes, skill development, scholarships, hostels, and livelihood support; and
- (d) the timeline, if any, for implementing such measures?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI B.L.VERMA)**

(a) & (b): All State/UTs including the State of Maharashtra send their representations and proposals which are examined and processed as per the scheme guidelines, the extant norms and budget allocation.

The Department of Social Justice and Empowerment is implementing various schemes for OBC, EBC and DNT students. These include:

- i. Pre-Matric Scholarship for OBC, EBC and DNT Students,
- ii. Post-Matric Scholarship for OBC, EBC and DNT Students,
- iii. Top Class Education in Colleges for OBC, EBC and DNT Students,
- iv. Top Class Education in Schools for OBC, EBC and DNT Students,
- v. Construction of Hostel for OBC Boys and Girls,
- vi. Dr. Ambedkar Central Sector Scheme of Interest Subsidy on Educational Loans For Overseas Studies for Other Backward Classes (OBCs) and Economically Backward Classes (EBCs)
- vii. National Fellowship for OBC students.

(c) & (d): These schemes are aimed at reducing the financial burden on students from socially and economically aspirational families and promoting their access to higher education. Inclusion or exclusion of any caste/community in the Central List of OBCs is done as per the provisions of Article 342A of the Constitution of India. The review and revision of the schemes is done in consultation with the concerned Ministries and Departments including other stakeholders after following the due laid down procedure.
